

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

CP-335/ND/2017

In the matter of  
Express Hospitality (P) Limited

....PETITIONER

SECTION :  
Under Section 252 (1)

Order delivered on 06.3.2018

Coram :

R. VARADHARAJAN,  
Hon'ble Member (Judicial)  
(V.K. Subburaj)  
Hon'ble Member (Tech.)

For the Petitioner /applicant

: Mr. Kabir Ghosh, Advocate  
Mr. Anjani Kumar, AR

For the Respondent/Corporate Debtor :  
For the Intervener

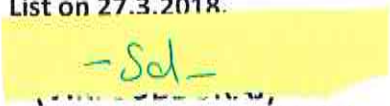
:  
Mr. Manish Raj. Co. Prosecutor  
Ms. Lakshmi Gurung, Standing  
Counsel for the Income tax Deptt.


ORDER

Learned authorized representative for the petitioner/appellant is present. Ld. Company Prosecutor for the ROC is present and represents that reply has been duly filed in relation to the appeal. In relation to Income tax Department, it is represented by the Ld. Standing Counsel for the IT Department that a copy of the appeal along with annexure has been duly served on her. However, in relation to the jurisdictional office of the Income tax Department which completed the last assessment of the Company, the same is required to be furnished to enable her to coordinate with IT Department to file its observations.

Ld. Counsel for the petitioner states that proof of service will be provided <sup>of service</sup> to the concerned jurisdictional office of the Income tax Department within a day or two. Let the Ld. Standing Counsel for IT Department coordinate with her Department and file its observations within a period of 10 days hereafter.

List on 27.3.2018.

  
MEMBER (TECHNICAL)

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit